

Central Administrative Tribunal  
Principal Bench

O.A.No.1742/98

Hon'ble Shri R.K.Ahooja, Member(A)

(8)

New Delhi, this the 15th day of February, 1999

1. Shri Munshillal  
Safaiwala  
s/o Shri Vakil  
Railway Mail Services  
Agra Fort  
Agra.  
r/o 16/30 Maveshikhna  
Sadar Bhatti, Agra.
2. Shri Raj Kumar Yadav  
Farrash  
s/o Shri Lal Ram Yadav  
Railway Mai Services  
Agra Fort,  
Agra.  
r/o 16/110, Ghatia Azam Khan  
(Opp. Brahman Gali)  
Agra. .... Applicants

(By Shri D.P.Sharma, Advocate)

Vs.

1. Union of India through  
Ministry of Communication  
(Dept. of Posts)  
Parliament Street  
New Delhi.
2. The Post Master General  
Pratap Pura  
Agra.
3. The Superintendent  
Railway Mail Services  
"X" Division, Civil Line  
Jhansi. ... Respondents

(By Shri S.Mohd. Arif, Advocate)

O R D E R (Oral)

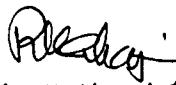
The applicants who are working as part-time casual labourers with Respondent No.3 claim the benefit of the decision of this Tribunal in OA No.1074/97, decided on 3.2.1998. In that case also the applicants were working as part-time casual labourers in the Railway Mail Service (RMS) and had come before the Tribunal with

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the prayer that they may be considered for regularisation against the Group 'D' post and they be allowed to sit for the Departmental Literacy Test.

(9)

2. I have heard the counsel. The same objection was raised by the respondents in OA No.1074/97 and was rejected. Since I find that the facts and circumstances of the present case are similar to OA No.1074/97, the present OA is also to the same extent is allowed. The respondents are directed to allow the applicants, if they were 25 years of age or less at the time of their initial engagement, to take the Departmental Literacy Test and thereafter to consider them for regularisation in accordance with the rules of the department. There shall be no order as to costs.

  
(R.K.Aahooja)  
Member(A)

/rao/